



2026:AHC:47369-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 7332 of 2025

Masan Ali and 3 others

.....Petitioner(s)

Versus

Union of India and 5 others

.....Respondent(s)

Counsel for Petitioner(s) : S.K. Singh Vashisht

Counsel for Respondent(s) : Ravi Ranjan

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This writ petition has been filed by the petitioners aggrieved of the order passed by the Tribunal dated 07.04.2025, whereby the execution application filed by the petitioners, was disposed of in full satisfaction.
2. Submissions have been made that though the Tribunal had directed payment of salary from the date of the wrongful termination, no amount was paid.
3. When the writ petition came up before this Court, by order dated 23.05.2025, the respondents were directed to obtain the instructions on the aspect noticed by the Court and it was directed that in case pursuant to the directions of the Tribunal no salary has been paid to the petitioners, it would be required of the respondents to do the needful before the next date.
4. Whereafter, affidavits were filed *inter alia* indicating payment of arrears of the salary for the period December, 2006 to June, 2019.
5. Today, another affidavit dated 23.02.2026 has been filed *inter alia* indicating that arrears of salary for the period from October 01, 2000 to July, 2006 was paid in October, 2006 itself and salary was regularly paid during August, 2006 to November, 2006 thereby entire arrears of salary has been paid to the petitioners.

6. In view of the above fact situation, wherein the entire amount, as directed by the Tribunal, has been paid to the petitioners, which aspect is not disputed, nothing further remains to be done in the present writ petition. The same is, accordingly, disposed of.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 9, 2026
P.Sri./AKShukla